IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

Service Tax Appeal No.40302 of 2020

(Arising out of Order-in-Appeal No. 08/2020-TRY(ST)(D) dated 20.2.2020 passed by the Commissioner of GST & Central Excise (Appeals), Coimbatore, Circuit Office @ Trichy)

K. Rajinikanth **Appellant**
Balan Electrical Works
No. 10/2, Vellapirandan Street
Chimdambaram – 608 001.

Vs.

Commissioner of GST & Central Excise **Respondent**
No. 1, Williams Road, Cantonment
Trichy – 620 001.

APPEARANCE:

Smt. Latha Govindarajulu, Chartered Accountant for the Appellant
Shri Vikas Jhajharia, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Final Order No. **41715 / 2021**

Date of Hearing: 04.08.2021
Date of Decision: 04.08.2021

The above appeal is against the order passed by Commissioner (Appeals), who remanded the matter for denovo adjudication. Today, when the matter came up for hearing, ld. Consultant Smt. Latha Govindarajulu submitted that as per the remand direction, denovo order has already been passed. She therefore submitted that the present appeal is being withdrawn.

2. The ld. AR Shri Vikas Jhajharia appeared for the department.

3. Taking note of the fact that the appellant does not wish to proceed with the appeal, the same is dismissed as withdrawn as well as being infructuous.

(Dictated in open court)

(**SULEKHA BEEVI C.S.**)
Member (Judicial)

Rex